CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

CP 392/2000 MA 2845/2000 OA 360/1999



New Delhi, this the 21st day of November. 2000~

Hon'ble Mr. Justice V.Rajagopala Reddy, VC (J) Hon'ble Sh. Govindan S. Tampi, Member (A)

- Sh. Ram Kumar
 S/o Sh. Hukam Chand
 R/o 275, Vill. Pitampura, Delhi 34.
- 2. Sh. D.N.Upneja, S/o Sh. (Late) Sobha Ram
- 3. Shi Mahadev Balmiki, S/o Late Jhamman Ram
- 4. Chunni Lal S/o Late Sh. Shyam Lal
- 5. Sh. R.C.Puri S/o Late Sh. H.K.Puri
- All working as Assistants in ICAR.

...Petitioner.

(By Advocate : Sh. T.C.Aggarwal)

VERSUS

Sh. B.K.Chauhan, Secretary, I.C.A.R., Krishi Bhavan, New Delhi.

...Respondent

(By Advocate : Sh. P.P.Khurana, Sr. Counsel with Sh. V.K.Rao)

ORDER (ORAL.)

Justice V Rajagopala Reddy.

respondents. It is stated that in compliance with the directions given by the Tribunal, the respondents had passed an order dated 6-11-2000 disposing of the representation made by the petitioner. Learned counsel for the petitioner, however, seeks to argue that the order is not in accordance with the directions, As the respondents had not considered the merits of the case in their proper perspective. We do not agree, When once the order had been passed disposing of the representation, purporting to comply

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with the order of the Tribunal. It cannot be there was any contempt committed by If the petitioner is aggrieved by the respondents. order passed by the respondents, it is open to him to agitate against the said order by filing a separate OA.

- It is, however, seen that there considerable delay on the part of the respondents complying with the order. Though three weeks time was given for disposal of the representations, the order was passed only on 6-11-2000. But, it is stated that the respondents had already taken action even prior to, on the representation, but there was only delay in the communication of the order.
- The respondents also express apology for the delay. In the circumstances, we did not deem it proper to take any serious view of the delay in this case. The CP is, therefore, closed. Notice issued is discharged

an S. Tampi ン

Member

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Vice-Chairman (J)